

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 161/2007

Sub: Approval of incentive based on availability of transmission system for the year 2006-07 for Northern Region.

Date of hearing : 26.5.2009

Coram : Shri R.Krishnamoorthy, Member, and
Shri.S.Jayaraman, Member

Petitioner : Power Grid Corporation of India Limited, Gurgaon

Respondents: 1.Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3.Jaipur Vidyut Vitaran Nigam Ltd,Jaipur
4.Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5.Himachal Pradesh State Electricity Board, Shimla
6.Punjab State Electricity Board, Patiala
7.Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8.Power Development Department, Govt. of J&K, Jammu
9.Uttar Pradesh Power Corporation Ltd, Lucknow
10.Delhi Transco Ltd, New Delhi
11.BSES Yamuna Power Limited, New Delhi
12.BSES Rajdhani Power Ltd., New Delhi
13.North Delhi Power Ltd., New Delhi
14.Chief Engineer, Chandigarh Administration, Chandigarh
15.Uttaranchal Power Corporation Ltd, Dehradun
16.North Central Railway, Allahabad

Parties present : Shri U.K.Tyagi, PGCIL
Shri S.K.Mondal, PGCIL
Shri J.Mazumder, PGCIL
Shri R.Prasad, PGCIL
Ms. Sangeeta Edwards, PGCIL

Through this petition, the petitioner seeks approval for incentive based on availability of the transmission system in Northern Region for the year 2006-07.

2. The representative of the petitioner requested to direct NRPC to recalculate availability of transmission system of Northern Region, for the year 2006-07, taking outage due to dense fog, not attributable to it. He requested that this outage should be considered as natural calamity as per clause 6 (i) of Appendix-III of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004.

3. The representative of the petitioner stated that during the previous years fog related trippings had been considered not attributable to it, while calculating availability of the transmission system in Northern Region by NRPC. He argued that the same practice should be adopted for the year 2006-07 also.

4. The Commission directed the petitioner to explain the event of fog for which it was asking relief from normal foggy conditions during winter months in Northern part of the country. Further, it was asked whether there was any special notice for this event by local Meteorological authorities. The Commission observed that the present petition was for incentive only if the fixed cost recovery were in question the case might have been treated differently.

5. The petitioner was directed to submit the details of availability calculation by NRPC in the previous years in which the fog related trippings were considered as not attributable by it, latest by 19.6.2009.

6. The Commission directed the Member-Secretary, NRPC to file his comments on the issue raised by the petitioner. His representative should be present before the Commission at the next date of hearing to clarify any issue related to the matter.

7. This petition shall be re-notified on 9.7.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)